

The question is:

"That the separate supplementary sums not exceeding the sums shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of the following Demands entered in the second column thereof:

Demands Nos. 34, 71, 78, and 130."

*The motion was adopted.*

[The motions for Demands for supplementary Grants which were adopted by the Lok Sabha are reproduced below—Ed. of P.P.]

**DEMAND NO. 34—CURRENCY.**

"That a supplementary sum not exceeding Rs. 76,31,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Currency'."

**DEMAND NO. 71—ADMINISTRATION OF JUSTICE**

"That a supplementary sum not exceeding Rs. 21,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Administration of justice'."

**DEMAND NO. 130—CAPITAL OUTLAY OF**

"That a supplementary sum not exceeding Rs. 3,50,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Scientific Research'."

**DEMAND NO. 130—CAPITAL OUTLAY OF THE MINISTRY OF LABOUR**

"That a supplementary sum not exceeding Rs. 4,00,000 be granted to the President to defray the

charges which will come in course of payment during the year ending the 31st day of March, 1955, in respect of 'Capital Outlay of the Ministry of Labour'."

**APPROPRIATION (NO. 3) BILL**

The Deputy Minister of Finance (Shri M. C. Shah): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55."

*The motion was adopted.*

Shri M. C. Shah: I \*introduce the Bill and beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55, be taken into consideration."

Mr. Deputy-Speaker: The question is:

...That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1954-55, be taken into consideration."

*The motion was adopted.*

Mr. Deputy-Speaker: Now we will take up the clauses.

\*Introduced with the recommendation of the President.

[Mr. Deputy-Speaker]

The question is:

"That clauses 2 and 3, the Schedule, clause 1, the Title and the Enacting Formula stand part of the Bill."

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, clause 1, the Title and the Enacting Formula were added to the Bill.*

Shri M. C. Shah: I beg to move:

"That the Bill be passed."

Mr. Deputy-Speaker: The question is:

"That the Bill be passed."

*The motion was adopted.*

#### FALL IN PRICES OF FOOD AND AGRICULTURAL RAW MATERIALS

Mr. Deputy-Speaker: The House will now proceed with the one hour discussion on Fall in prices of food and agricultural raw materials. Mr. Asoka Mehta.

Shri A. M. Thomas (Ernakulam): Sir, I wish to make a submission. This subject is of vital importance to the country, and in one hour's time we can only pay scant attention to it. I request that two hours' time may be allotted to it.

Dr. Krishnaswami (Kancheepuram): We can sit up to 7 o'clock in the evening.

Mr. Deputy-Speaker: One hour has been fixed already.

Dr. Krishnaswami: It is such an important subject that it will be difficult to do even bare justice in one hour.

Mr. Deputy-Speaker: We find it difficult to gather quorum here even at five o'clock.

Dr. Krishnaswami: It is full now.

Mr. Deputy-Speaker: It will be poorer still afterwards. One hour

will stand. Shri Asoka Mehta will have fifteen minutes. The hon. Minister will have fifteen minutes. That means thirty minutes. The rest of the Members will have three minutes each, as there are many hon. Members wanting to speak.

An Hon. Member: We must have two hours.

Mr. Deputy-Speaker: I am helpless in the matter. The time has been fixed. Hon. Members do not raise the matter earlier. They must have raised it earlier. The time available is one hour. The next is Shri V. P. Nayar's motion. If that is to be put off...

Dr. Krishnaswami: It can be.

Mr. Deputy-Speaker: But he must agree.

Shri T. B. Vittal Rao (Khammam): How can that be put off?

Mr. Deputy-Speaker: There is difference of opinion.

Kumari Annie Mascarene (Trivandrum): I oppose putting it off.

Mr. Deputy-Speaker: Very well. All ladies are opposed to putting it off. Mr. Asoka Mehta.

Shri Asoka Mehta (Bhandara): There is a general fall in the prices of agricultural products. According to the Economic Adviser's Series, the index number of food articles (with August 1939 as the base) which stood at 381.9 in January 1954 fell to 348.1 on 10th July, 1954. The index number of industrial raw materials fell from 481.8 in January, 1954 to 416.5 on 7th August, 1954. There was no corresponding fall in the indices of semi-manufactured articles and manufactured articles. The index number of the former was 361.5 in January, 1954 and 352 on 7th August. And the latter rose—while the indices of agricultural products have been falling the index number of manufactured articles rose—from 364.3 in January, 1954 to